

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00221/2018

DATED THIS THE 19TH DAY OF JULY, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

Sri Harikumar Jha,
55 years,
S/o Sri Harihar Jha,
Managing Director,
Karnataka Soaps & Detergents Limited,
(A Govt. of Karnataka Undertaking),
Having its Corporate Office & Factory
At "Sandal City",
Bengaluru –Pune Highway,
Bengaluru – 560 055Applicant
(By Advocate Shri P.A. Kulkarni)

Vs.

1. Union of India
By its Secretary,
Ministry of Environment & Forest,
Paryavarana Bhavan,
Lodhi Road,
New Delhi : 110 001.

2. State of Karnataka,
To be represented by Chief Secretary,
Vidhana Soudha,
Bengaluru : 560 001.

3. Principal Secretary,
Department of Personnel and Administrative Reforms (DPAR)
Vidhana Soudha,
Bengaluru: 560 001.

4. Principal Chief Conservator of Forests,
(Head of Forest Service)
Aranya Bhavan,
Malleshwaram,
Bengaluru – 560 003

....Respondents

(By Shri N.B. Patil, Counsel for Respondent No.1 &
Smt Shilpa S. Gogi, Counsel for Respondent No. 2 to 4)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

Heard. The matter is in a very small compass. The applicant was suspended on the basis of a prosecution launched by Lokayukta. Now apparently the Lokayukta police had filed a 'B' report and the Hon'ble Lokayukta Court had accepted it and have closed the issue. If the suspension

was in consequence of the Lokayukta initiative then suspension and all its consequences must end now. Therefore there will be mandate to the respondents to do the needful and regulate the period of suspension as duty within 2 weeks next.

2. The OA is allowed. No order as to costs.

(DINESH SHARMA)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No. 170/00221/2018

Annexure A1 Copy of the suspension order dated 22.07.2014

Annexure A2 Copy of the stay order dated 01.10.2014 passed in O.A. No. 1083/2014

Annexure A3 Copy of the revocation order dated 30.10.2014

Annexure A4 Copy of the Central Administrative Tribunal, Bangalore Bench final order dated 26.03.2015 in O.A. No. 1083/2014

Annexure A5 Copy of the representation dated 23.12.2014 submitted by the applicant

Annexure A6 Copy of the communication dated 16.01.2015 from R4 to R2

Annexure A7 Copy of the communication dated 25.07.2015 from R4 to R2

Annexure A8 Copy of the order sheet in Crime No. 20/2014

Annexure A9 Copy of the representation dated 22.04.2017

Annexures with reply statement

Nil
